

should be met in full. This will also help in securing their co-operation in registration and monitoring.

4. Prompt Payment of bills

All public sector units and all large scale units should be subjected to an automatic check during their audit and all delays of payment exceeding stipulated period of 60 days should be brought out in the audit report.

5. Reservation of Products for exclusive manufacture by the small scale units

Provision regarding reservation should be made more rigid and stringent. No dereservation should be carried out without adequate notice to small scale units in that activity.

When a small scale unit in the reserved items goes out of the limit of the small scale, it may be allowed to produce the same item after pegging its production capacity as it was at the time of such crossing over.

6. Govt. Store Purchase Programme

(i) Policy in regard to Government purchase needs re-examination and be given a more unambiguous and forthright statement of preference which should be binding not only on Central Government purchases but also on State Government agencies and other Statutory organisations.

(ii) An agency for purchasing of stores was not necessary.

7. Fiscal Incentives.

No legislation in this regard is necessary and better coordination should be effected by consultation.

8. Restricted Partnership Act

Legislative provision should be made whereby procedure for forming a small company become simpler and cheaper. Also Partnership Act be modified so that a larger number of partners can be associated in a partnership firm and the smooth working of a firm should not be upset on death of a partner.

The Income tax/corporate tax on all SSI units, run by a firm or small company should be only that payable by a firm and not as applicable to a large corporate firm.

9. Administrative Agency

There is need for strengthening the focus of Authority of the DCSSI by making the post as that of ex-officio Additional Secretary level so that action in various agencies of the Government of India and the State Government could be coordinated better.

The recommendations made by the Working Group and endorsed by the Standing Committee on Policy and Programmes were considered in the 36th Meeting of the All India Small Scale Industries Board held on 17th and 18th August, 1982 in New Delhi. On the suggestion made by some of the members particularly the representatives of some of the small industries associations it was decided that the Standing Committee on Policy and Programmes should further examine the issue by taking into account the views of some more small scale industries associations of the country and come up with its recommendations in the next meeting of the SSI Board.

Article "Corollary is certainly true" in Indian Express

451. SHRI J. S. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to an article by Shri Arun Shourie under the heading "The Corollary is certainly true", in the Indian Express dated 20 September, 1982 in which an instance of alleged inaction on the part of Delhi Administration in dealing with the crimes against women has been cited;

(b) if so, the total number of cases involving married women dying for reasons of suicides, murders, accidents during the period 1 January, 1980 to 31 August, 1982 registered with the Delhi Police;

(c) the total number of cases falling under the category of ill-treatment on account of dowry;

(d) the number of cases which ended in the criminals being awarded suitable punishments and the number of cases which were closed finally for lack of evidence; and

(e) the number of persons undergoing imprisonment as a result of police action?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (e). The information is being collected and will be laid on the Table of the House.

Nuclear power plants facing difficulty

452. SHRI R. D. BHATIA: Will the PRIME MINISTER be pleased to state:

(a) whether all the nuclear power plants in the country are facing serious difficulties;

(b) if so, the reasons therefor; and

(c) the steps being taken to set them right?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, OCEAN DEVELOPMENT AND THE DEPARTMENT OF NON-CONVENTIONAL ENERGY SOURCES IN THE MINISTRY OF ENERGY (SHRI C.P.N. SINGH): (a) and (b). Of the operating nuclear power stations in the country both the units of the Tarapur Atomic Power Station are being operated at reduced power levels to stretch the available fuel due to uncertainty in supply of enriched uranium. Both the units of the Rajasthan Atomic Power Station have had operating problems from time to time. They are due to malfunctioning of equipment, grid disturbances and human error.

(c) Govt. of India will ensure the continued operation of the Tarapur Atomic Power Station.

A continuous and ongoing review of operational problems is being carried out to improve performance of the Rajasthan Atomic Power Station. The matter regarding grid disturbances is under continuing discussion with the concerned Electricity Board and the Central Electricity Authority to formulate a long term solution to

these problems. The Govt. had also constituted a Committee of specialists to make a technical assessment of the working of the Rajasthan Atomic Power Station. The Committee's report has been received and is under examination.

Police post in Uttari Pitampura, Delhi

453. SHRI KALI CHARAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he is aware that there is no police post for the pockets B.C.D.F. H. K, L, M, S, T and U of Uttari Pitampura, Residential Scheme, Delhi and there is erratic police patrolling in these pockets; and

(b) if so what steps are proposed to be taken to set up a police post for the Uttari Pitampura and also to arrange for day and night patrolling by police personnel in these pockets?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). This area falls in the jurisdiction of Police Station Adarsh Nagar from where the staff for patrolling, in Uttari Pitampura is deputed. Additional staff from Delhi Armed Police and the Home Guards are also deployed for patrolling in this Area. A proposal to set up a separate Police Post for Uttari Pitampura will be considered along with proposals for setting up police post/police stations in various other parts of the Union Territory.

Prisoners without trial in prisons

454. SHRI V. N. GADGIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of prisoners without trial held in prisons in India;

(b) the total number of prisoners whose trials have not started for more than one year; and

(c) the action Government propose to take with a view to reduce the number of such prisoners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) There